Most Immediate

F.No. C 30013/34/2017-Ad. IVA
Government of India
Ministry of Finance
Department of Revenue
Central Board of Excise and Customs

5th Floor, HUDCO Vishala Bldg,
Bhikaji Cama Place, New Delhi,
Dated, the 17th August, 2017

To

☑ All the Chief Commissioners/Directors General under CBEC

Subject: Compilation of information about appointment made on the basis of fake/false caste certificate and follow up action taken thereon – regarding.

Sir/Madam,

I am directed to enclose herewith a copy of an O.M No. 36027/1/2017-Estt.(Res.) dated 03.08.2017 received from Department of Personnel and Training on the subject mentioned above and to request that information about the cases where the candidates got/alleged to have got appointment against vacancies reserved for SC, ST and OBC on the basis of false/fake caste certificate may kindly be furnished in the enclosed proforma by 25.08.2017 positively so as that the consolidated information could be sent to DoP&T. Soft copy of the report may also be sent by email at bisht.sohan@nic.in.

Encl: As above

Yours faithfully,

(B.Girish Chandra Mang)
Under Secretary to the Govt of India
Tel. No. 011-26162673

Copy to: Webmaster, O/o DG Systems, New Delhi with the request to upload the letter on CBEC’s website.
OFFICE MEMORANDUM

Subject: Compilation of information about appointments made on the basis of fake/false caste certificates and follow up action taken thereon - regarding

The undersigned is directed to refer to this Department's Office Memorandum (OM) of even number dated 01.06.2017 on the subject cited above whereby the Ministries/Departments were requested to collect information from all Organisations under their administrative control about the cases where the candidates got/alleged to have got appointment against vacancies reserved for Scheduled Caste, Scheduled Tribes and Other Backward Classes on the basis of false/fake caste certificate and send a consolidated report in the enclosed proforma by 15.07.2017.

2. The requisite Information has been received from only some Ministries/Departments, whose names are given in the Annexure. Information is awaited from others. It is also observed that some Ministries/Departments have sent multiple or part information.

3. In view of the above, it is requested that the requisite consolidated information may please be provided by 18.08.2017.

Ends: As above

(Raju Saraswat)
Under Secretary to the Government of India
Telefax: 23082110

1. Secretaries of all Ministries/Departments of Government of India (excluding those mentioned in the Annexure)
2. CVOs of all Ministries/Departments (excluding those mentioned in the Annexure)
3. The Chairman, Railway Board, Rail Bhawan, New Delhi
4. Union Public Service Commission/Supreme Court of India/Election Commission/Lok Sabha Secretariat/Rajya Sabha Secretariat/Cabinet Secretariat/President's Secretariat/Prime Minister's Office/Niti Ayog/Staff Selection Commission
5. National Commission for Scheduled Castes, Lok Nayak Bhavan, New Delhi
6. National Commission on Scheduled Tribes, Lok Nayak Bhavan, New Delhi
7. National Commission for Backward Classes, Trikoot-I, Bhikaji Cama Place, N.Delhi
8. O/o the Comptroller and Auditor General of India, 10 Bahadurshah Zafar Marg, New Delhi
9. Information and Facilitation Centre, DOPT, North Block, New Delhi
10. NIC, for placing this O.M. in the website of the Department
11. Hindi-Section, for providing the Hindi translation
OFFICE MEMORANDUM

Subject: Compilation of information about appointments made on the basis of fake/false caste certificates and follow up action taken thereon - regarding

This Department have been receiving references from various Ministries/Departments regarding appointments made on the basis of fake/false caste certificates despite the instructions contained in the Department's O.M. No. 11012/1/81-Esst.(A) dated 19.05.1993, which have been re-iterated vide O.M. No. 36011/1/2012 Estt.(Res.) dated 10.01.2013. The instructions provide that if it is found that a Government servant had furnished false information or produced a false certificate in order to secure appointment, he should not be retained in service. Thus when an appointing authority comes to know that an employee had submitted a false/fake caste certificate, it has to initiate action to remove or dismiss such an employee from service as per the provisions of relevant Service Rules.

2. It has been decided to collect information from all the Ministries/Departments about appointments made on the basis of fake/false caste certificates and follow up action taken thereon. Therefore, all the Ministries/Departments are requested to collect information from all Organisations under their administrative control about the cases where the candidates got/alleged to have got appointment against vacancies reserved for Scheduled Castes, Scheduled Tribes and Other Backward Classes on the basis of false/false caste certificate and send a consolidated report in this regard in the enclosed Proforma to this Department by 15.07.2017 positively.

Encls: As above.

Under Secretary to the Government of India
Tele. 23092110

To

1. The Secretaries of all Ministries/Departments of Government of India.
2. The CVOs of all Ministries/Departments of Government of India.
3. The Chairman, Railway Board, Rail Bhawan, New Delhi.
4. Union Public Service Commission/Supreme Court of India/Election Commission/Lok Sabha Secretariat/ Rajya Sabha Secretariat/ Cabinet Secretariat / Central Vigilance Commission/ President's Secretariat/Vice President's Secretariat/ Prime Minister's Office/ Niti Ayog / Staff Selection Commission
7. National Commission for Backward Classes, Trikoot-I, Bhaijai Cama Place, N.Delhi
9. CBI/ LBSNNA/ ISTM/ PESB.
10. Information and Facilitation Centre, DOPT. North Block, New Delhi.
11. NIC, for placing this O.M. in the website of the Department.
Annexure

(Reports on "Fake Caste Certificate" submitted by Ministries/Departments)

<table>
<thead>
<tr>
<th>Name of Ministries/Departments</th>
<th>Cases reported</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Secretariat of the Vice-President of India</td>
<td>Nil</td>
</tr>
<tr>
<td>2. Central Vigilance Commission</td>
<td>Nil</td>
</tr>
<tr>
<td>3. Department of Economic Affairs</td>
<td>Nil</td>
</tr>
<tr>
<td>4. Department of Public Enterprises</td>
<td>Nil</td>
</tr>
<tr>
<td>5. M/o Development of North Eastern Region</td>
<td>Nil</td>
</tr>
<tr>
<td>6. M/o External Affairs</td>
<td>Nil</td>
</tr>
<tr>
<td>7. Department of Telecom</td>
<td>Nil</td>
</tr>
<tr>
<td>8. Legislative Department</td>
<td>Nil</td>
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</tbody>
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